

**In The Court of Smt. Priyanka Saikia, JMFC, Sonitpur,**  
**Tezpur**  
**Case No: PR 535/2022**  
**State of Assam –vs- Sri Kapil Debnath**

**14-11-2022**

Accused person namely Sri Kapil Debnath is present.

Today is fixed for copy submission.

Copy is furnished to the accused person under section 207 of Cr.P.C.

Particulars of offence under Sections 279, 338 of IPC has been explained to the accused person to which he has pleaded guilty.

The accused has filed petition bearing no. 1963/2022 in which he has pleaded his guilt.

It appears that accused person has voluntarily accepted his guilt.

On his own plea, the accused person Sri Kapil Debnath is held guilty under Sections 279, 338 of IPC and convicted for the same.

Considering the nature and gravity of the offence, I do not find it justified to extend the provisions of Probations of Offenders Act, in this case.

Accordingly, I find it justified that a lenient approach of punishment by imposing fine will serve the ends of justice in this case.

Hence, considering all, the accused person is sentenced to pay:-

- (A) A fine of Rs. 1,000/- (One Thousand) only under Sec. 279 of IPC in default simple imprisonment of one month.
- (B) A fine of Rs. 500/- (Five Hundred) only under Sec. 338 of IPC in default simple imprisonment of 15 days.

The fine money paid by the accused is to be handed over to the victim.

Victim is directed to appear along with his identity proof.

The case is disposed of accordingly.